

**Annexure 7**

**Name of Corporate Debtor: New Bombay Paper Mills Private Limited; Date of commencement of CIRP: April 2, 2025; List of creditors as on: January 23, 2026.**

**List of operational creditors (Government Dues)**

(Amount in ₹)

Sr. No.	Details of Claimant	Government	Details of Claim received		Details of claim admitted				Amount of contingent claim	of any mutual dues, that may be	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
			Date of Receipt	Amount claimed	Amount of claim admitted	Nature of Claim	Whether related party?	% voting share in CoC					
1	State Tax Department Government of Maharashtra	State	16-Apr-25	177,103	177,103	Goverment Dues	Nil		NA	-	-		- Note 4
2	Employees' State Insurance Corporation	Central	21-Apr-25	102,894	102,894	Goverment Dues	Nil		NA	-	-		- Note 5
3	Department of Goods and Services Tax	State	09-Apr-25	65,850	65,850	Goverment Dues	Nil		NA	-	-		- Note 6
4	Maharashtra State Electricity Distribution Co. Ltd.	State	24-Apr-25	1,499,957	1,318,643	Goverment Dues	Nil		NA	-	181,314		Note 7
5	Grampanchayat Jambhivali	State	23-Jun-25	3,128,350	3,128,350	Goverment Dues	Nil		NA	-	-		- Note 7
6	Employees Provident Fund Organisation, India	Central	07-Oct-25	9644356	499800	Goverment Dues	Nil		NA		9144556		Note 8
<b>Total</b>			-	<b>14,618,510</b>	<b>5,292,640</b>	-	-	-	<b>9325870</b>	-	-		

**Notes:**

- The above list of creditors reflects claims received by RP and verified as on January 23, 2026.
- Claims of the creditors have been verified (to the extent possible) and admitted or not admitted basis the list and workings provided by the Creditors.
- The Resolution professional shall revise the amounts of claims admitted, when he comes across additional information warranting such revision in accordance with Regulation 14 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
- The Resolution Professional has approved the claim based on the information and records available, along with the clarification provided by the GST Advisor. Pursuant to the said clarification, a revised Form B was submitted by the Department, and the Resolution Professional has admitted the claim on the basis of the revised submission.
- The Resolution Professional has accepted the claim of Grampanchayat Jambhivali but not received any claim form their side.
- The Claim has been approved basis the supporting documents.
- The Resolution Professional has accepted the claim amount of MSEB but not the interest amount as the interest in the claim submitted by MSEB has been calculated up to 9 April 2025, whereas it ought to have been calculated only up to the insolvency commencement date, i.e., 2 April 2025. The Resolution Professional has sent various emails and is currently awaiting a response.
- The Employees' Provident Fund Department has issued an order under Section 7A of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Pursuant thereto, the Resolution Professional has submitted a reply to the said order and has admitted the claim based on the records available with the Resolution Professional, as reflected in the books of accounts of the Corporate Debtor.